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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK


O.A.No.402 of 2010
Krushna Ch. Sethy Applicant
Versus
Union of India & Ors Respondents
.....


Order dated : 22.7.2011

CORAM
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)
.....

In view of the order dated 3rd December, 2010 disposing of the OA No. 310 of 2009 and the order passed in OA No. 415 of 1998 disposing of the OA as withdrawn, the applicant does not want to press the prayer made in this OA and seeks direction to the Respondents to consider the case of the Applicant against the vacancy which still exists even after the appointment of the other candidates. Heard Learned Counsel for both sides and perused the materials placed on record.

For the reasons stated above, we dispose of this Original Application with liberty to the applicant to make representation ventilating his grievance which shall be considered as per the Rules and disposed of with a reasoned order by the Respondents within a period of sixty days from the date of receipt of the representation. No costs.


(A.K.Patnaik)
Member (Judl.)


(C.R.Mohapatra)
Member (Admn.)